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Kendriya Vidyalayas had been appointed to the post of Principal during the preceding three years on the basis of allegedly fake certificates to the effect that they belonged to OBCs;

(b) if so, the names thereof;

(c) whether any preliminary or formal enquiry has been instituted to prove into the allegation;

(d) if so, the stage/outcome of the said enquiries; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RE-SOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) Kee driya Vidyalaya Sangathan (KVS) has informed that one candidate, Shri G.L. Yaday, was appointed as Principal in the year 1995 on the basis of the OBC certificate submitted by him. On subsequent verification, the OBC certificate was proved to be issued on the basis of the wrong information submitted by the candidate to the issuing authority. Orders were issued, after due process, cancelling the appointment. This order has since been stayed by the High Court of Gujarat.

(c) to (e) The enquiry in this regard was conducted by the District Magistrate, Kota under whose jurisdiction, the OBC certificate was issued to the candidate.

Setting up of New Colleges in Capital

368. SHRI GHUFRAN AZAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government propose to set up new colleges in the Capital to cover the needs of qualified students;

(b) if not, the reasons therefor;

(c) whether Government would also take steps to improve the standard of education in colleges in the Capital; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RE-SOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA); (a) and (b) Colleges in Delhi are established either by the Government of Delhi or Educational Trusts controlled by private bodies/individuals. The Central Government has no role in this sphere. With correspondence and distance education, however, having successfully emerged as an alternative mode of higher education, it does not appear if there is any pressing need to establish more colleges.

(c) and (d) Improvement of standard of education is an ongoing process. The University Grants Commission which has the statutory responsibility of maintenance of standards in higher education takes suitable measures in this regard from time to time.

· Settling of a Widow's Claim

369. SHRI RAHASBIHARI BARIK: Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to refer to the reply given to Rajya Sabha Unstarred Question 2286 dated 13th December, 1996 and state:

(a) the details of the representations received from the widow of a deceased employee of P.G. Men's Hostel, Delhi University, Delhi;

(b) whether any payment of her dues has since been made to her, if so, the details thereof;

(c) whether it is a fact that no payment has been made to her so far inspite of her representations being forwarded by several VIPs, if so, the reasons therefor; and

(d) by what date full payment of all dues payable to her will be made by the authority concerned?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RE-SOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (d) According to the information furnished by